

FROM No. 4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No: _____ /

Mise Petition No: _____ /

Contempt Petition No: _____ 55/03 in O.A 267/02

Review Application No: _____ /

Name of the Appellant(s): G. B. Paul Gom

Name of the Respondent(s): K. V. I. Gom

Advocate for the Appellant: - M. Chanda, G. N. Chakrabarty
S. Nath, S. Chaudhury

Advocate for the Respondent: - C. S. G.

Notes of the Registry	date	Order of the Tribunal
This contempt petition has been filed by the petitioner promptly proceeding against the alleged Contemnor for non-compliance of the order dated 2.12.02 passed by this Hon'ble Tribunal in O.A 267/02.	16.12.03 15.12.03 22.12.2003	List on 22.12.03 for order before Division Bench. Present: Hon'ble Mr Justice B. Panigrahi, Vice-Chairman Hon'ble Mr K. V. Prahaladan Administrative Member

Laid before the
Hon'ble Court for further
orders.

15.12.03
Section 84
B.P.

P. copy order dated 22/12/03.

23/12/03

I.C.P. Pachade
Member

B.
Vice-Chairman

Notice & Order Dt.
22/12/03, Sent to
D/Section for issuing
to respondent Nos 1 & 2.

C.P.
8/1/04.

8/3/04
Copy of the order
has been sent to
the D/Sec. for issuing
the same to the
applicant as well
as to the Repdr No.1
by post.
KS

26.2.04

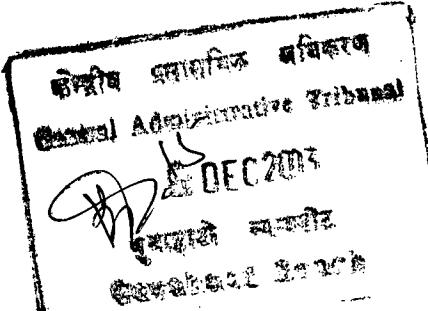
Present: The hon'ble Sri Shanker
Raju, Judicial Member.
The Hon'ble Mr.K.V.Prahala^{dan}
Administrative Member

As the decision of this Tribunal
dated 2.12.02 passed in O.A.No.267/02
has been fully complied with and by
order dated 15.1.04 the applicant was
confirmed and payment of salary was
made by Receipt dated 31.1.2004, which
has been received by the applicant. We
do not find any contempt.

C.P. is dismissed. Notices are
discharged.

KV Prahala^{dan}
Member(A)

h
Member(J)



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Filed by the applicant
Bhargav Subrahmanya
Advocate
15.12.03.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH : GUWAHATI

Contempt Petition No. 55 /2003

In O.A. No.267 of 2002

In the matter of:

Sri Gopal Ballav Paul & Ors.

.....Petitioners

-Versus-

Union of India & others.

.....Alleged Contemnors

-AND-

In the matter of :

An Application under Section 17 of the Administrative Tribunals Act, 1985 praying for initiation of a contempt proceeding against the alleged contemnors for non-compliance of the judgment and order dated 02.12.2002 passed in O.A. No.267/2002.

-AND-

In the matter of:

1. Sri Gopal Ballav Paul
Spear Canteen, CSD
Headquarter 3 Corps.
C/o 99 APO

2. Sri Diganta Sharma
Spear Canteen, CSD
H.W.C.I. Force (NE)
C/o 99 APO

3. Shri Satya Ram Das
Spear Canteen, CSD
H.W. C.I. Force (NE)
C/o 99 APO

4. Shri Sama Mazumdar
S/o Shri H.K. Mazumdar
P.O. Rangapahar Crossing
District Dimapur, (Nagaland)
PIN-797123

5. Smti Gita Kumari
Daughter of Shri Kailash Prasad,
Rangapahar Corssing
Thackhu village,
District-Dimapur (Nagaland)

...Petitioners

-AND-

1. Sri Rajendra Singh, GOC
Headquarter 3 Corps
C/O 99 APO

2. Major T.B.Singh
Secretary, CSD,
Headquarter 3 Corps
C/o 99 APO

.....Alleged Contemnors

The humble petitioner above named most respectfully
Sheweths:

1. That your petitioner being highly aggrieved at the change of terms and conditions of services of Spear CSD civilian employees in terms of letter No. 51905/SC dated 10.02.2002 reducing the status of the employees to casual employees, approached this Hon'ble Tribunal through O.A. No. 267 of 2002.
2. That The Hon'ble Tribunal, after hearing the contentions of the parties, had passed the order on 02.12.2002 in O.A.No.267/2002 directing the respondents as follows:

“ 7...The impugned change in the terms and conditions of service issued by the respondents vide Memo dated 10.2.2002 is in our view unsustainable in law. Therefore the said communication is liable to be set aside and thus the same conditions set out in the communication-dated 10.2.2002 stands quashed. The respondents are now directed to act as per law in the light of the decision rendered by the Supreme Court in the case of M. Aslam and others (Supra) and take necessary steps for implementation of the terms and conditions of service of unit-run Canteen employees issued by the quartermaster General's Branch vide memo dated 14.09.2001.

8. The application is thus allowed. There shall, however, be no order as to costs.

Sd/- Vice-Chairman
Sd/- Member (Admn.)”

Copy of the Judgment and Order dated 02.12.2002 passed in O.A.No.267/2002 is enclosed herewith and marked as ANNEXURE- 1.

3. That your petitioner thereafter submitted an application dated 20.12.2002 to the alleged contemnor enclosing therewith a copy of the judgment and order dated 02.12.2002 passed in O.A. No. 267/2002 and requested for implementation of the said order of the Hon'ble Tribunal.

A Copy of the representation-dated 20.12.2002 is enclosed herewith and marked as ANNEXURE-2.

4. That the alleged contemnor vide his letter No. 51905/SC dated 29.01.2003 informed the petitioner that the terms and conditions of URCs formulated and issued by the QMG's Branch, Army HQs vide their letter No. 96029/Q/DDGCS dated 14.9.2001 were contested and the case is presently subjudice in the Hon'ble Supreme Court and as such the case of the petitioner would be decided on the basis of the outcome of the judgment of the Supreme Court.
5. That thereafter a reply was sent to the respondents asking the respondents to supply the detail reference of the case pending in the Hon'ble Supreme Court as stated. It is relevant to mention here that the alleged Contemnors (Respondents in O.A. No. 267/2002) did not

take this plea before the Hon'ble Tribunal during the hearing of the O.A. No. 267/2002 nor did they disclose this in their affidavit, although this was known to them at that time.

6. That thereafter a lawyer's notice was also served on the alleged contemnors on 14.03.2003 urging upon them to implement the directions given in the judgment and order dated 02.12.2002 in O.A. No. 267/2002 by the Hon'ble CAT.
7. That in reply to the Notice aforesaid, the alleged Contemnor addressed a letter bearing No. 51905/SC dated 01.05.03 to the Lawyer of the petitioner informing that the Spear Canteen was not aware of the QMG's Branch, Army Headquarters' letter No. 96029/Q/DGCS dated 17.09.2002 at the time of filing the affidavit while contesting the O.A. No. 267/2002 on 02.12.2002 due to movement of HQ 3 Corps to J & K in National Crises. It was further stated in the said letter dated 01.05.03 that the Contempt Petition pending at the Supreme Court has been dismissed and consequently Army Headquarters is issuing fresh guidelines for engagement of civilians in URC.
8. That more than 12 months have elapsed since the order dated 02.12.2002 was passed by the Hon'ble Tribunal in O.A. No. 267/2002 but the alleged contemnors willfully

and deliberately did not take any initiative for implementation of the order dated 02.12.2002 but instead have been adopting a delaying technique by taking new and irrelevant pleas for avoiding the implementation of the order dated 02.12.02 which amounts to contempt of court. Therefore the Hon'ble Tribunal be pleased to initiate a Contempt proceeding against the alleged contemnors for willful violation of the order of the Hon'ble Tribunal dated 02.12.2002 and the Hon'ble Tribunal further be pleased to impose punishment against the alleged contemnors for willful violation of the order of the Hon'ble Tribunal in accordance with law.

9. That it is a fit case of the Hon'ble Tribunal for initiation of contempt proceeding for deliberate non-compliance of the order dated 02.12.2002 passed by the Hon'ble Tribunal in O.A. No. 267 of 2002.
10. That this application is made bona fide and for the ends of justice.

Under the facts and circumstances stated above, the Hon'ble Tribunal be pleased to initiate contempt proceeding against the alleged contemnors for willful non-compliance of the order dated 02.12.2002 passed in O.A. No.267/2002 and further be pleased to impose

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punishment upon the alleged contemnors in accordance with law and further be pleased to pass any such other order or orders as deem fit and proper by the Hon'ble Tribunal.

And for this act of kindness the applicant as in duty bound shall ever pray.

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AFFIDAVIT

I, Shri Gopal Ballav Paul, Son of Late Gopi Mohan Paul, aged about 34 years, presently working as Salesman in Spear Canteen CSD, HQ, CI Force (NE), C/o 99 APO, do hereby declare as follows :-

1. That I am one of the petitioners in the above contempt petition and as such I am well acquainted with the facts and circumstances of the case and also competent to sign this affidavit.
2. That the statement made in para 1-10 are true to my knowledge and belief and I have not suppressed any material fact.
3. That this Affidavit is made for the purpose of filing contempt petition before the Hon'ble Central Administrative Tribunal, Guwahati Bench for non-compliance of the Hon'ble Tribunal's order dated 02.12.2002 passed in O.A. No.267/2002.

And I sign this Affidavit on this 19th day of
~~December~~, 2003.

Gopal Ballav Paul

Identified by

Deponent

Subrata Nath,

Advocate

*Solemnly affirmed
and declared by the
deponent named
above who is
identified by S. Nath
advocate on 15th Day of
Dec'03.*

*Subrata Nath
Advocate*

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DRAFT CHARGE

Laid down before the Hon'ble Central Administrative Tribunal, Guwahati for initiating a contempt proceeding against the alleged contemners/Respondents for wilful and deliberate non-compliance of order of the Hon'ble Tribunal dated 02.12.2002 passed in O.A. No.267/2002 and further be pleased to impose punishment upon the alleged Contemners/Respondents for wilful and deliberate non-compliance of order dated 02.12.2002 passed in O.A. No.267/2002.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

"Original Application" No. 267 of 2002

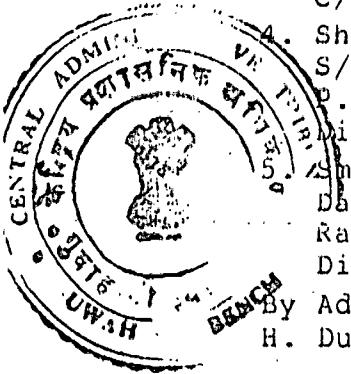
Date of decision: This the 2nd day of December 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr K.K. Sharma, Administrative Member

1. Shri Gopal Ballav Paul,
Spear Canteen, CSD,
H.W.C.L. Forces (NE),
C/o 99 APO.
2. Shri Diganta Sharma,
Spear Canteen, CSD,
H.W.C.L. Force (NE),
C/o 99 APO.
3. Shri Satya Ram Das,
Spear Canteen, CSD,
H.W.C.L. Force (NE),
C/o 99 APO.
4. Shri Sama Mazumdar,
S/o Shri H.K. Mazumdar,
P.O. Rangapahar Crossing,
District Dimapur (Nagaland).
5. Shanti Gita Kumari,
Daughter of Shri Kailash Prasad,
Rangapahar Crossing,
District- Dimapur, Nagaland.

.....Applicants
By Advocates Mr M. Chanda, Mr G.N. Chakraborty
H. Dutta and Mr S. Ghosh.



- versus -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Defence, New Delhi.
2. The Director General, Canteen Stores Department (CSD), Army Headquarters, New Delhi.
3. The Deputy Director General, Canteen Service, Canteen Stores Department (CSD), Army Headquarters, New Delhi.
4. The Major General, GOC, Headquarter CI Force (NE), C/o 99 APO.
5. The Vice President, Spear Canteen, CSD, Headquarter 3 Corps, C/o 99 APO.
6. The Secretary, Spear Canteen, CSD, Headquarter 3 Corps, C/o 99 APO.

.....Respondents

By Advocates Mr A. Deb Roy, Sr. C.G.S.C.,
Mr A.M. Bujor Barua and K.L. Solo.

O R D E R

CHOWDHURY. J. (V.C.)

The applicants are five in number who joined together and filed this application pertaining to same cause of action with common interest in the matter. The grievance of the applicants centres round the change of condition of service in terms of Memo dated 10.2.2002 addressed to the five applicants in the following way:

"TERMS AND CONDITION OF SERVICES OF SPEAR
CSD CIVILIAN EMPLOYEES

You are considered for employment as casual emp. in Spear CSD.

The terms and conditions are enclosed as Appx 'A' for your reference. You are requested to go through the terms and conditions and if acceptable to you, then please fwd the agreement as attached Appx 'B' duly signed to Spear CSD latest by 15 Feb 2002.

Your present service will be terminated on 26 Feb 2002 and you will be re-appointed with fresh terms and condition wef 01 Mar 2002, if accepted by you."

2. In the application the applicants pleaded that the respondents advertised in the year 2000 for filling up some posts of Salesmen in the Unit-run Canteen, i.e. the Spear CSD Canteen, Headquarter 3 Corps. In response to the applications submitted by the applicants for the post of Salesmen, they were interviewed and after selection they were appointed as Salesmen and all of them joined as Salesmen in the month of July 2000 except the applicant No.5 who joined in August 2000. Their formal appointment letters were issued on 4.12.2000 as Salesmen on temporary vacancies in Spear CSD Canteen. They were advised to return the attached willingness certificate, duly filled and signed. As per the terms the salary of Salesmen was fixed at Rs.1400/- per month. It mentioned the terms and



conditions of service. While things rested at this stage, the Hon'ble Supreme Court of India pronounced its Judgment on 4.1.2001 on Civil Appeals Nos.1039-40 of 1999 with C.A. Nos.1041 to 1043 of 1999. Union of India and others vs. M. Aslam and others, reported in (2001) 1 SCC 720. The aforementioned appeals arose out of the Judgment and Order of the different Central Administrative Tribunals on the applications preferred by the employees of the Unit-run Canteens claiming benefit as regular defence personnel employees or at least as civilian employees serving under the Ministry of Defence claiming that the Unit-run Canteens (hereinafter referred to as URC) were part of the Canteen Stores Department. While dimissing the appeals of the Union of India, the Supreme Court observed that for effective functioning of the defence services it was absolutely necessary to provide canteen facilities throughout the country and while the Canteen Stores Department served as a wholesale outlet it was the URCs that served as retail outlet. It was also observed that though the funding of the URCs was not made out of the Consolidated Fund of India, but it was made by the CSD and the CSD in turn had formed a part of the Ministry of Defence. Referring to the principles of laid down by the Supreme Court in Parimal Chandra Raha Vs. LIC of India, reported in 1995 Supp (2) SCC 611, the Supreme Court also observed that it was difficult to conceive as to how the employees working in the URCs could be held to be not Government servants, when it had emerged that providing canteen facilities to the defence service personnel was obligatory on the part of the Government and, in fact, the URCs discharged the duty of retail outlets after getting their provision from the wholesale outlet or depot of the CSD. Distinguishing the decision.....

decision of the Supreme Court in Union of India Vs. Chotelal, reported in (1999) 1 SCC 554, the Supreme Court held that the CSD formed a part of the Ministry of Defence and if their funds form a part of the Consolidated Fund of India and it was the said CSD that provided the fund as well as different articles through the retail outlets of the Unit-run Canteens then the employees who discharged the duties of salesmen in such retail outlets must be held to be employees under the Government. The officers of the defence services had all-pervasive control over the Unit-run Canteens as well as the employees serving therein.

Accordingly, the Supreme Court observed as follows:

".....In the aforesaid premises, we are of the considered opinion that the status of the employees in the Unit-run Canteens must be held to be that of a government employees.....

".....We, however, hold that these employees of the Unit-run Canteens will draw at the minimum (sic of) the regular scale of pay available to their counterparts in CSD and we further direct the Ministry of Defence, Union of India to determine the service conditions of the employees in the Unit-run Canteens at an early date, preferably within six months from the date of this judgment."

3. In terms of the law laid down by the Supreme Court, the respondent authority issued policy guidelines and the Quarter Master General's Branch, Army Headquarters, New Delhi forwarded the terms and conditions of service of URC employees to the Command Headquarters and other authorities and instructed them to implement the same by all concerned. As per the said communication the terms and conditions were to come into effect with effect from 1.6.2001. The relevant part of the terms and conditions are cited below:

"The Supreme Court on 04 January 2001 while disposing the case of Union of India and Ors Vs. M. Aslam and Ors directed that employees of Unit Run Canteens (URCs) will draw at the minimum of the regular scale of Pay available to their counterparts in the CSD(1) and Union of India to determine service condition of the employees in the Unit Run Canteens. There are at present approx 2419 employees working.....

working in them all over India. Consequent to the judgment this paper lays down the guidelines on terms and conditions of URC employees.

These guidelines shall be called "The guidelines Regulating the Terms and Conditions of Service of Civilian Employees of URCs paid out of Non-Public Funds" and shall come into force with immediate effect. These guidelines shall apply to all civilian employees of URCs paid out of Non Public Fund Account but shall not be applicable to any person engaged on daily wages or on casual employment. These guidelines shall not be applicable to any Government employee, who may for the time being be detailed to work therein in any capacity whatsoever. For those employees who do not accept these terms and conditions, resignation from service as per provisions of Para 46 to 48 of guidelines can be accepted. Only in case of dispute, should cases be referred to auth given in Para 45 of these terms and conditions.

All employees shall be classified as under probation during their first year of service. On successful completion of one year of probation they shall be termed as temporary employees till five years of service (including the period of probation). On successful completion of five years of service, they shall be termed as permanent employees up to the age of superannuation or upto the date of resignation/termination of service.

All employees, whether under probation or temporary or permanent, could be treated at par with Govt. servants employed in CSD (1) as far as pay scales are concerned. All the employees are employees of URC and will remain so till the age of superannuation or till the date of resignation/termination of service. The classification of employees and the pay scales is given at Appx 'A'. The number of civilian employees require to run a URC will be determined by the employer.

A letter of appointment shall be issued in case of every fresh appointment. Classification of all civilians presently employed in URCs will be redesignated by a board of officers and a fresh appointment letter will be issued."

As per Appendix 'A' to the aforementioned terms and conditions, the scale of pay of URC employees, like LDC/Billing Clerk/Computer operator/Salesman/Accounts Clerk was fixed at Rs.3050-75-3950-80-4590.

4. The applicants had also pleaded that since July/August 2000 they were working as Salesmen and their services were extended by a subsequent agreement dated 1.3.2002. As per the second agreement dated 1.3.2002 the

applicants.....



applicants were reappointed as Salesmen for the period from 1.3.2002 to 31.8.2002. Subsequently, it was averred that respondent No.6 issued the impugned letter No.51905/SC dated 10.2.2002, which has been mentioned earlier, the legality and validity of which is under challenge in this proceeding as arbitrary and discriminatory. The applicants stated and contended that in terms of the Supreme Court directions, it was incumbent on the authorities to regularise their service as Salesmen in the Spear CSD Canteen in terms of the policy laid down by the Quarter Master General's Branch dated 14.9.2001. The applicants also assailed the impugned communication dated 10.2.2002 as arbitrary and discriminatory.

The respondents contested the claim of the applicants and submitted their written statement. In the written statement the respondents pleaded that the new terms and conditions were framed with an aim to reemploy the applicants as casual labourers on contract basis and the applicants refused to accept the terms and conditions framed by the Ministry of Defence pursuant to the directions of the Hon'ble Supreme Court. Since the applicants declined to accept the terms and conditions they were engaged by the URC as casual labourers on contractual basis. In para 6 of the written statement the respondents, in response to the pleadings mentioned in para 4.3 of the application, contended that the applicants were selected for employment against temporary vacancies and were appointed with effect from 4.12.2000. However, prior to that they were working as casual labourers with Spear CSD. In the written statement the respondents stated that pursuant to the Judgment of the Supreme Court and in accordance with the direction of the Supreme Court to

determine the service conditions of the employees in the URCs at an early date, the Army Headquarters with due approval of the Ministry of Defence formulated the terms and conditions of the URC employees. It was also pleaded that according to those service conditions the employees already in service against the permanent vacancies under URC were to be absorbed in the URC as per probation/temporary or permanent employee depending upon the number of years of service they had put in, provided they accepted the terms and conditions laid down in letter dated 14.9.2001 issued by the Army Headquarters. Although the applicants did not fulfil the qualifications required for their employment on permanent basis since they were neither permanent nor employed against permanent vacancies, still the management supplied the terms and conditions framed by the Army Headquarters to the applicants and they were given option to either accept the terms and conditions of service or to choose to be employed as casual labourers. The respondents also pleaded about the reduction of the number of vacancies in para 13 of the written statement and averred that "the Spear CSD is basically meant to cater for needs of troops of HQ 3 Corps. with HQ 3 Corps and its units moving on OP Prakaram wef Dec 2001 there is drastic decrease in sales of the Canteen. There is a requirement of CSD Canteen with the HQ 3 Corps and spear CSD is likely to be closed and moved from here....."

6. We have heard Mr M. Chanda, learned counsel for the applicants and Mr A. Bujar Barua, learned counsel for the respondents at length. On consideration of the materials on record, it is apparent that on 4.1.2001, i.e. the date on which the Apex Court pronounced the judgment, these applicants were also working in the URC as Salesmen. The judgment of the Supreme Court pronounced the status of the employees...

employees of the URCs as Government employees. As per the directions in the judgment of the Apex Court, these employees were also to be allowed to draw a the minimum of the regular pay scale of the CSD. In terms of the judgment of the Supreme Court the Unin of India was to determine the service conditions of the employees of the URCs. As per the judgment, the responsibility was that of the Union of India to determine the service conditions of the employees of the URCs. As a matter of fact, the Quartermaster General's Branch circulated the terms and conditions of service vide memo dated 14.9.2001. It was incumbent on the authority to give effect to those terms and conditions of service. It did not depend on the volition of the employees. On perusal of the materials on record, we find it difficult to hold that the respondents offered them the benefit of the terms and conditions of service of URC employees promulgated by the Quartermaster General's Branch and the applicants refused to accept the same. As per the communication dated 14.9.2001, it was the respondents who were to take steps to implement the terms and conditions of service of URC and act as per directions of the Supreme Court including giving of the regular pay scale. The impugned orders whereby the conditions of service of the applicants were changed vide memo dated 10.2.2002 runs counter to the Judgment of the Supreme Court as well as the policy decisions laid down by the Quartermaster General's Branch vide memo dated 14.9.2001.

7. We have also perused the agreement forwarded with the order dated 10.2.2002 which was prepared by the respondent No.6 unilaterally. Acceptance of the terms and conditions mentioned in the memo dated 10.2.2002 by the applicants.....

applicants for want of their bargaining power by itself cannot estop the applicants to assail the legitimacy of the aforementioned order. The respondents instead of acting in terms of the Supreme Court directions and the policy laid down by the Quartermaster General's Branch, terminated the service of these applicants as Salesmen and appointed them afresh in terms and conditions of March 2002, which par se, is arbitrary and discriminatory. The impugned change in the terms and conditions of service issued by the respondents vide memo dated 10.2.2002 is in our view unsustainable in law. Therefore the said communication is liable to be set aside and thus the terms and conditions set out in the communication dated 10.2.2002 stands quashed. The respondents are now directed to act as per law in the light of the decision rendered by the Supreme Court in the case of M. Aslam and others (Supra) and take necessary steps for implementation of the terms and conditions of service of Unit-run Canteen employees issued by the Quartermaster General's Branch vide memo, dated 14.9.2001.

8. The application is thus allowed. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN
Sd/ MEMBER (ADM)

Certified to be true Copy

প্রাপ্তি প্রতিপাদি

Section Officer (I)

C.A.T. GUWAHATI BANCH

Guwahati-28-005

nkm

13/12/05
13/12/05

To

GOC
Headquarter 3 Corps
C/o 99 APO

(THROUGH PROPER CHANNEL).

Sub : Prayer for early implementation of judgment and order dated 2.12. 2002 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati in O.A. No. 267 of 2002.

Respected Sir,

Most humbly and respectfully I beg to state that being aggrieved by the arbitrary decision for change of service conditions and for non consideration of the benefit of regularization in terms of the scheme formulated by the Army Headquarter, Government of India vide letter dated 14.9.2001

In view of the aforesaid direction of the Hon'ble Central Administrative Tribunal passed in Original application No. 267 of 2002 following the decision rendered by the Hon'ble Supreme Court in the case of Union of India & Ors. Vs. M. Aslam & Ors. the undersigned is entitled to benefit of regularization, regular pay scale, and other service benefits.

Therefore you are requested to comply with the aforesaid direction of the Hon'ble C.A.T., Guwahati Bench as in indicated in the judgment and order dated 2.12.2002 in O.A. No. 267/2002 at the earliest. A copy of the said judgment and order dated 2.12.2002 is enclosed for your ready reference and early action.

Enclo : A copy of the judgment and order
Dated 2.12.2002.

Date : 20.12.2002

Yours faithfully,

*Mr. Gopal Ballav Paul
Spear Canteen, CSD
Hq. 3 Corps, C/o 99 APO*

(Gopal Ballav Paul)

Spear Canteen, CSD
Hq. 3 Corps, C/o 99 APO